

**CENTRAL ADMINISTRATIVE TRIBUNAL,  
LUCKNOW BENCH,  
LUCKNOW.**

**Original Application No. 145 of 2018**

This the 05th day of December, 2018

**Hon'ble Ms. Jasmine Ahmed, Member-J**

Km. Naghma Arif, aged about 50 years, D/o late Syed Mohd. Arif R/o 108/120, Talab Gangani Shukul Model House, Lucknow.

.....Applicant

By Advocate : Sri Abhishek Mishra

Versus.

1. Union of India through its Secretary, Ministry of Science & Technology, New Delhi.
2. Director, Central Drug Research Institute (CDRI), Lucknow.
3. Controller (Finance & Accounts), Central Drug Research Institute, Sector 10 Jankipuram Vistar, Sitapur Road, Lucknow.

.....Respondents.

By Advocate : Sri Rajendra Srivastava

**O R D E R (Oral)**

Heard the learned counsel for the applicant as well as learned counsel for the respondents and perused the records.

2. Learned counsel for the applicant states that the applicant has preferred a representation dated 5.3.2018 followed by reminder dated 18.5.2018 for grant of family pension, but no decision has been taken by the respondents on the pending representation of the applicant. Counsel for the applicant, at this stage, submits that he would be satisfied if a direction is given by this Tribunal to decide the pending representation of the applicant by passing a reasoned and speaking order in accordance with law within stipulated period of time.
3. Accordingly, the respondents are directed to take a conscious decision on the representation of the applicant dated 5.3.2018 followed by reminder dated 18.5.2018 by passing a reasoned and speaking order in accordance with law within a period of two months from the date of

receipt of certified copy of this order under intimation to the applicant. It is made clear that nothing is commented on the merits of the case.

4. With the above observations, the O.A. stands disposed of. There shall be no order as to costs.

**(Ms. Jasmine Ahmed)  
Member-J**

*Girish/-*